

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

(42)

RA No. 350/2001 in
OA No. 2276/1999

New Delhi, this the 11th day of December, 2001

HON'BLE SHRI V.K. MAJOTRA, MEMBER(A)
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Doordarshan (Bharat) Group 'D'
Employees Union & Another

-Applicants

-Versus-

Union of India & Others

-Respondents

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present R.A. is filed, seeking review of our order dated 14.7.2001 passed in OA No. 2276/99. We have perused the order dated 14.7.2001. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member(J)

'San.'

V. Majotra

(V.K. Majotra)
Member(A)